

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 87668 OF 2016

[Arising out of Order-in-Appeal No: PK/86/M-II/2016 dated 24th October 2016
passed by the Commissioner of Central Excise (Appeals), Mumbai – II.]

Star Auto Industries Pvt Ltd
G-2 Ansa Industrial Estate, Saki Vihar Road
Saki Naka, Mumbai - 400072

... Appellant

versus

Commissioner of Central Excise
Mumbai – II
Piramal Chambers, Jejeebhoy Lane, Lalbaug
Mumbai - 400012

...Respondent

WITH

EXCISE APPEAL NO: 85475 OF 2019

[Arising out of Order-in-Appeal No: CD/214/M-II/2016 dated 18th March 2016
passed by the Commissioner of Central Excise (Appeals), Mumbai – II.]

Star Auto Industries Pvt Ltd
G-2 Ansa Industrial Estate, Saki Vihar Road
Saki Naka, Mumbai - 400072

... Appellant

versus

Commissioner of Central Excise
Mumbai – II
Piramal Chambers, Jejeebhoy Lane, Lalbaug
Mumbai - 400012

...Respondent

APPEARANCE:

None for the appellant

Shri Sanjay Hasija, Superintendent (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A / 86949-86950 /2021

DATE OF HEARING: 28/09/2021
DATE OF DECISION: 28/09/2021

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)